

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 111**

**IA(I.B.C)/2555(CH)2023**

**IA(I.B.C)/941(CH)2024**

**IA(I.B.C)/1115(CH)2024**

**And**

**C.P. (IB) No. 134/Chd/Hry/2021**

**IN THE MATTER OF:**

**Vikas Mittal**

**...Petitioner-Financial Creditor**

**Versus**

**M/s Swatik Homebuild Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 60(5), IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 06.06.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 11.07.2024 Higher on Board.

Sd/-

**Court Officer**